

\$~2 to 15, 41 to 79, 84 to 112, 120 to 128 & 130

% 21.03.2016

* Present: Counsels for the petitioners.
Counsels for the respondents.

+ W.P.(C) Nos.2212/2016, 2213/2016, 2214/2016, 2231/2016, 2258/2016, 2264/2016, 2265/2016, 2266/2016, 2267/2016, 2268/2016, 2269/2016, 2272/2016, 2273/2016, 2274/2016, 2285/2016, 2286/2016, 2288/2016, 2298/2016, 2333/2016, 2334/2016, 2335/2016, 2336/2016, 2337/2016, 2338/2016, 2339/2016, 2340/2016, 2341/2016, 2342/2016, 2343/2016, 2344/2016, 2345/2016, 2346/2016, 2347/2016, 2348/2016, 2349/2016, 2350/2016, 2351/2016, 2352/2016, 2353/2016, 2354/2016, 2355/2016, 2356/2016, 2369/2016, 2370/2016, 2371/2016, 2372/2016, 2373/2016, 2374/2016, 2376/2016, 2377/2016, 2378/2016, 2379/2016, 2380/2016, 2368/2016, 2375/2016, 2384/2016, 2385/2016, 2395/2016, 2404/2016, 2405/2016, 2407/2016, 2408/2016, 2409/2016, 2410/2016, 2411/2016, 2412/2016, 2413/2016, 2419/2016, 2425/2016, 2426/2016, 2427/2016, 2428/2016, 2429/2016, 2430/2016, 2431/2016, 2432/2016, 2433/2016, 2434/2016, 2436/2016, 2437/2016, 2438/2016, 2453/2016, 2483/2016, 2484/2016, 2485/2016, 2486/2016, 2488/2016, 2490/2016, 2492/2016, 2493/2016, 2500/2016 & 2511/2016

CORAM:

HON'BLE MR. JUSTICE RAJIV SAHAI ENDLAW

ORDER

% **21.03.2016**

1. These matters were mentioned in the morning and directed to be taken up for hearing at 1445 hours.
2. Since 1415 hours i.e. after the lunch recess, the Court is packed with lawyers and others for these matters, so much so that the door of the courtroom cannot be closed and the Advocates for other matters which were to be taken up before 1445 hours also could not enter the courtroom and

address arguments, forcing those matters to be adjourned. In spite of request to those awaiting these matters to leave the Court, situation did not improve.

3. Even after these matters were called, the requests to allow counsels for the respondents to enter the courtroom and come forward were not heeded to. In the circumstances I left the courtroom, again with a request for decorum to be restored and to allow those counsels who had to address arguments to take their places. However I am told that this was also not allowed.

4. In this state of affairs, I have taken up the matter in my Chamber in the presence of whichever counsels were in the front row and / or could reach my Chamber.

5. The hearing thus has to be adjourned.

6. I have however asked the counsels for the respondents whether they have any objection to supply the report of the Expert Committee on the basis whereof the impugned notifications have been issued and the reasoning if any for acceptance thereof.

7. The counsels for the respondents after taking telephonic instructions state that they have no objection.

8. The respondents are thus directed to today itself give the entire said report(s) as well as the reasons and the decision taken in pursuance thereto to Mr. Rishi Agrawala, Advocate who is requested to circulate the same amongst all the concerned counsels.

9. List on 28th March, 2016 at 1415 hours.

10. In the meanwhile, affidavits, if any remaining be filed.

11. The Registrar General of this Court is requested to make proper arrangements in the Court for the next date of hearing so that today's situation is not repeated and to meet the undersigned in this regard.

12. The counsels for the petitioners are also requested to ensure that only those essential to the hearing enter the Court on that day.

13. Interim orders to continue. However if hearing does not take place on that date also for similar reasons, I shall be constrained to vacate the interim order for this reason only.

Copy of this order be given *dasti* under the signatures of the Court Master.

RAJIV SAHAI ENDLAW, J.

MARCH 21, 2016

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